

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:240
ANSWERED ON:08.12.2005
GROUND HANDLING SYSTEM AT AIRPORTS
Tripathy Shri Braja Kishore

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airports Authority of India (AAI) has fixed any criteria/rules for ground handling system;
- (b) if so, the details in this regard;
- (c) whether some airlines have started barter system for ground handling by them;
- (d) if so, whether the Government proposes to change the existing criteria/rules fixed for ground handling system; and
- (e) if so, the details thereof and the time by which the changes are likely to be made?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (e): A statement is laid on the Table of the House.

Statement in reply to Parts (a) to (e) of the Lok Sabha () Question No.240 for 8th December, 2005 regarding Ground Handling System at Airports.

(a)& (b): Yes, Sir, As per Airports Authority of India (General Management Entry for Ground Handling Services), Regulations 2000, an operator or carrier may either carry out ground handling services at any airport by itself or engage the services of any of the following:

Airports Authority of India;

The two national carriers Air India and Indian Airlines; and

Any other handling agency licenced by the Airports Authority of India.

(c):A majority of private scheduled airlines provide their own ground handling equipment.

(d)&(e): A proposal has been initiated to set up subsidiary companies for ground handling by Air India Limited, Indian Airlines Limited and Airports Authority of India. However, no final decision has yet been taken in the matter.